

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 26**  
**(IB)-571(PB)/2023**

**IN THE MATTER OF:**  
Kaushalya Devi

.... Petitioner

**Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the PG : Adv. Dhyuti Ghai  
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.  
Palak Kalra

**ORDER**

**IA-393/2024**

Mr. Karan Kohli, Ld. Counsel appeared on behalf of the RP and states that in compliance of the clarification orders dated 12.03.2024 and 03.04.2024, he has filed the necessary clarification. However, the same is not uploaded on the DMS Portal. He seeks short accommodation for getting it uploaded on DMS and also for filing the hard copy of the same. We allow him to do so.

At request and by consent, list the matter on **22.05.2024**. **In the meanwhile, Ld. Counsel for the RP is directed to file brief synopsis for better adjudication of the matter.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

07.05.2024  
Lalit